(a) to (d) The information sought shall be lais on the Table of the House as soon as the same is received from the concerned State Government.

Uniform Panchayati Raj and Nagar Palika Institutions

2846. SHRI TARA CHARAN MAJUMDAR: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether Government have been requested to extend provisions of Article 243 of the Constitution, providing for uniform Panchayati Raj and Nagar Palika Institutions to the Scheduled Areas mentioned in Article 244 (1) and (2) enabling State Governments to held elections there according to Constitution;

(b) if so, the details thereof;

(c) whether Government have taken any decision on such requests; and

(d) if so, the details thereof and if not, the reasons therefor?

MINISTER THE OF RURAL AREAS AND EMPLOYMENT (SHRI K. YERRANNAIDU): (a) to (d) The Provisions of the Panchayat (Extension to the Scheduled Areas) Act, 1996 for extending the provisions of Part IX of the Constitution relating to Panchayats to the Scheduled Areas has come into force with effect from 24th December, 1996. The matter regarding extending Constitution (74th Amendment) Act, 1992 relating to Nagar. Palika Institutions Scheduled Areas is under to consideration of Ministry of Urban Affairs and Employment.

गढ़वाल क्षेत्र के पौड़ी जिले में कोट पर्मिंग योजना

2847. श्री मनोहर कान्त ध्यानी: क्या प्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि जल निगम द्वारा पौड़ी जिले में एक बड़ी जल आपूर्ति योजना बगर्ष गयी है; यदि हां तो उसका ब्यौरा क्या है और प्रत्येक योजना पर कितनी-कितनी धनराशि खर्च की गई है:

(ख) क्या ऐसी योजनायें अपने लक्ष्यों के अनुरूप जलापूर्ति कर रहीं है, यदि हां, तो इन योजनाओं से लाभान्वित होने वाले प्रामों की संख्या क्या है, यदि नहीं, तो इसके क्या कारण है और सरकार उस पर क्या कार्यवाही कर रही है:

(ग) दो वर्ष पूर्व शुरू की गई कोट पर्मिंग योजना से लाभान्वित हो रहे प्रामों का ब्यौरा क्या है; और

(घ) क्या सरकार को इस बात को जानकारी है कि गलत ढंग से पाइप लाइन जोड़ने के कारण कई गांवों में पानी नहीं पहुंच पाया है, यदि हां, तो दोषी व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है तथा पाइप लाइन को दुबारा डालने के लिए क्या किया जा रहा है।

प्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्माः) (क) से (घ) जानकारी एकत्र की जा रही है और सभा-पटल पर रख दी जाएगी।

Poverty Alleviation and rural development programmes in Orissa

2848. SHRI SURESH PACHOURI: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether it is fact that despite all the poverty alleviation and rural development programmes implemented by Government so far, the lot of the people of the drought prone areas of Orissa continues to be the same and incidents of child labour, mortgaging the Children, land and shelter, for money and food, are on the rise; and

(b) if so, what action Government propose to take to improve the living conditions of the people in those areas and to ensure that benefits of Government schemes/programmes reach the needy and deserving?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) and (b) Government is aware of the